

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30054/2017  
(Arising out of impugned final judgment and order dated 26-05-2017  
in WC No. 24040/2017 passed by the High Court Of Judicature At  
Allahabad)

DR. SHIKHA BHARGAVA &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IA No.105343/2017-CONDONATION OF DELAY IN FILING and IA  
No.105347/2017-EXEMPTION FROM FILING O.T. and IA  
No.105345/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 13-04-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. P.V. Dinesh, Adv.  
Mr. Abhishek Atrey, AOR

For Respondent(s) Mr. Anurag, Adv.  
Mrs. B. Sunita Rao, AOR

Mr. Aman Lekhi, ASG  
Mr. Bharat Singh, Adv.  
Ms. Prerna Priyadarshini, Adv.  
Mr. S.A. Siddiqui, Adv.  
Mr. Raj Bahadur, Adv.  
Satya Siddiqui, Adv.  
Zaki Kazmi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of letter circulated by the learned counsel for the  
petitioners, matter stands adjourned for two weeks.

On the next date of hearing CBI shall bring the status report  
of investigation in the sealed cover.

(ASHWANI THAKUR)  
COURT MASTER (SH)

(ANITA RANI AHUJA)  
COURT MASTER